

(i) 25% of the cost will be met through equity participation by the Union Govt. and the States of Maharashtra, Karnataka, Goa and Kerala; and

(ii) the balance 75% by issue of public bonds.

(c) No, Sir.

(d) Does not arise.

Pending Applications under Industrial Disputes Act

3090. SHRI MANIK SANYAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of applications under section 33(2) (b) of Industrial Disputes Act pending before the authorities from the Air India;

(b) the number of applications approved and rejected by the labour tribunal/court and labour commissioners in the last three years;

(c) whether the Air India has stopped making such applications now; and

(d) if so, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Number of approval applications pending is 36.

(b) Number of applications approved is 30 and the number rejected is 21. These figures are for the period from 1.4.1987 till date.

(c) Yes, Sir.

(d) Since, at present, the provisions of Section 33 of the Industrial Disputes Act are not attracted, the Corporation is not filing any approval application.

LPG Bottling Plants

3091. SHRI BALVANT MANVAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the LPG Bottling capacity in the country is at present insufficient to meet the consumers' needs; and

(b) if not, the steps Government propose to take to remedy the situation?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) and (b). The existing LPG bottling capacity of 2.5 million tones per annum in the country is sufficient to meet the demand of packed LPG of 2.2 million tonnes during 1990-91.

National Average of Track Length

3092. SHRI ABDUL SAMAD: Will the Minister of RAILWAYS be pleased to state:

(a) the names of States/Union Territories where railway tracks in kilometers is below the national average in terms of track-length per sq. km. of area of per 100,000 of population (1981) or both; and

(b) whether any long-term plan has been evolved by his Ministry to reduce the inter-se disparity?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) The names of States/Union Territories are as under:-

1. Andhra Pradesh

2. Arunachal Pradesh
3. Bihar
4. Goa
5. Himachal Pradesh
6. Jammu & Kashmir
7. Karnataka
8. Kerala
9. Madhya Pradesh
10. Maharashtra
11. Manipur
12. Meghalaya
13. Mizoram
14. Nagaland
15. Orissa
16. Rajasthan
17. Sikkim
18. Tamil Nadu
19. Tripura
20. Uttar Pradesh
21. West Bengal
22. Andaman & Nicobar

23. Chandigarh
24. Delhi
25. Dadra & Nagar Haveli
26. Daman & Diu
27. Lakshadweep
28. Pondicherry

(b) No, Sir.

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Representation of Bihar In Oil Selection Board (East)

3093. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Bihar has been represented adequately in the Oil Selection Board (East);

(b) if not, the reasons therefor; and

(c) the steps taken by Government to give due representation to Bihar in Oil Selection Board (East)?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (c). The Members of the Six Oil Selection Boards (OSBs) are not chosen on a State or regional basis. The OSB (East) which covers the state of Bihar has a retired High Court Judge as its Chairman and two eminent persons as its Members. It would do full justice in the selection of candidates for dealerships and distributorships in Bihar State.